

Annexure-A

Notice to the parties regarding the date fixed for hearing in terms of Rule 15 of the Securities Appellate Tribunal (Procedure) Rules, 2000

SECURITIES APPELLATE TRIBUNAL, MUMBAI

Government of India, Ministry of Finance,
Department of Economic Affairs, Capital Market Division,
14th Floor, Earnest House, Nariman Point, Mumbai 400 021,
Phone: 022-22021520, 22837062, Fax 022-22021520
Email: sat_tribunal@yahoo.co.in, registrar-sat@nic.in

APPEAL NO. 153/2013

MISC. APPLICATION NO. _____/2020

REVIEW APPLICATION NO. _____/2020

In re:

Grishma Securities Pvt. Ltd. & Ors

Appellants

Vs.

The Securities and Exchange Board of India

Respondent

NOTICE

Take notice that the aforesaid **Appeal/ Misc. Application/ Review Application** will be taken up for hearing by the Tribunal at ----- or at such time immediately thereafter according to the convenience of the Tribunal on _____.

2. You are hereby required to appear in person or by a Pleader/Advocate duly instructed, as the case may be, at the aforesaid time and place.
3. If you do not appear on the date of hearing, the matter shall be decided in your absence.

Given under my hand and the seal of this Tribunal on this _____.

**No. SAT /Notice/2020/
Date:**

Registrar

**In re:
To,**

1. **Grishma Securities Pvt. Ltd. & Ors**
C/o. J Sagar Associates
Vakils House, 18 Sprott Road,
Ballard Estate,
Mumbai – 400 001
Email Id: mumbai@jsalaw.com

Appellants

2. **The Securities and Exchange Board of India**
SEBI Bhavan, Plot No. C-4A, "G" Block,
Bandra Kurla Complex, Bandra (East),
Mumbai- 400 051
Email Id: sebi@sebi.gov.in

Respondent

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SECURITIES APPELLATE TRIBUNAL, MUMBAI

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Phone: 022-22021520, 22837062, Fax 022-22021520
Email: sat_tribunal@yahoo.co.in, registrar-sat@nic.in

IRDAI APPEAL NO. /2020

IRDAI MISC. APPLICATION NO. _____

IRDAI REVIEW APPLICATION NO. _____

In re:

Grishma Securities Pvt. Ltd. & Ors

Appellants

Vs.

Insurance Regulatory and Development Authority of India

Respondent

NOTICE

Take notice that the aforesaid **IRDAI Appeal/ Misc. Application/ Review Application** will be taken up for hearing by the Tribunal at ----- or at such time immediately thereafter according to the convenience of the Tribunal on _____.

2. You are hereby required to appear in person or by a Pleader/Advocate duly instructed, as the case may be, at the aforesaid time and place.

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Given under my hand and the seal of this Tribunal on this _____.

No. SAT /Notice/2020/

Registrar

Date:

In re:

To,

1. Grishma Securities Pvt. Ltd. & Ors

Appellants

C/o. J Sagar Associates
Vakils House, 18 Sprott Road,
Ballard Estate,
Mumbai – 400 001
Email Id: mumbai@jsalaw.com

2. Insurance Regulatory and Development Authority of India

Respondent

Sy No. 115/1, Financial District,
Nanakramguda, Gachibowli,
Hyderabad – 500032
e-mail: irda@irdai.gov.in
e-mail: irdandro@irdai.gov.in

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SECURITIES APPELLATE TRIBUNAL, MUMBAI

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Phone: 022-22021520, 22837062, Fax 022-22021520
Email: sat_tribunal@yahoo.co.in, registrar-sat@nic.in

PFRDA APPEAL NO. ____/2020

PFRDA MISC. APPLICATION NO. _____

PFRDA REVIEW APPLICATION NO. _____

In re:

Grishma Securities Pvt. Ltd. & Ors

Appellants

Vs.

Pension Fund Regulatory and Development Authority

Respondent

NOTICE

Take notice that the aforesaid **PFRDA Appeal/ Misc. Application/ Review Application** will be taken up for hearing by the Tribunal at ----- or at such time immediately thereafter according to the convenience of the Tribunal on _____.

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In re:

To,

1. Grishma Securities Pvt. Ltd. & Ors

C/o. J Sagar Associates

Vakils House, 18 Sprott Road,

Ballard Estate,

Mumbai – 400 001

Email Id: mumbai@jsalaw.com

Appellants

2. Pension Fund Regulatory and Development Authority

B-14/A, Chatrapati Shivaji Bhawan,

Qutab Institutional Area, Katwaria Sarai,

New Delhi-110016

email Id: v.chaurasia@pfrda.org.in

Respondent